

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 427/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System being established by Navinal Transmission Limited.

Petitioner : Navinal Transmission Limited (NTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 426/TL/2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Navinal Transmission Limited.

Petitioner : Navinal Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, NTL
Ms. Priyadrashini, Advocate, PFCCL
Ms. HK Madhulika Murthy, PFCCL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges in respect of "Network Expansion Scheme in Navinal (Mundra) area of Gujarat for drawl of power in the area" ("the Project") as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

(a) The Petitioner to implead MPSEZ Utilities Limited (MUL) as party to the Petition and filed a revised memo of parties within a week.

(b) Admit and issue notice to the Respondents including the impleaded Respondent as above, subject to just exceptions;



(c) The Respondents including impleaded respondent to file their respective reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

(d) The Petitioner to confirm on an affidavit within a week as to whether MUL has been granted GNA or not. If yes, the copy of GNA grant and GNA agreement to be submitted.

(e) The CTUIL to file the following information on an affidavit within a week:

(i) The implementation status of downward InSTS to Navinal (Mundra) ISTS S/s.

(ii) The details of connectivity/ GNA granted and/ or applications received at Navinal (Mundra) ISTS S/s as per the following table with relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA	Con BGs furnished
1.					
2.					

(iii) The details of identified 'necessary augmentation for providing connection to the ISTS' for the applicants at Jamnagar PS, in terms of Regulation 12.5 of the GNA Regulations.

3. Subject to the above, the order was reserved in Petition No. 426/TL/2024, whereas Petition No. 427/AT/2024 will be listed for hearing on **6.1.2025**.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**